

PUBLISHED  
 TO THE OFFICE OF THE SECRETARY TO GOVERNMENT OF INDIA  
 Government of India  
 Central Board of Direct Taxes

.....  
 New Delhi, the 9<sup>th</sup> March, 1987.

NOTIFICATION  
(INCOME TAX)

No. 7163 (F.No.261/5/87-ITJ) : In exercise of powers conferred by sub-section (1) of Section 121A of the Income-tax Act, 1961 (43 of 1961) and notification No.6400 (F.No.261/12/85-ITJ dt. 30.8.85) as amended from time to time, the Central Board of Direct Taxes hereby direct that the Commissioner of Income-tax (Appeal)-IV, Calcutta shall perform such functions in respect of such persons assessed to Income-tax or Sur-tax or Interest-tax in the Income-tax Wards, Circles, Districts and Ranges specified in the corresponding entries in Column 2 and Column 3 thereof as are aggrieved by any of the orders mentioned in Clauses (a) to (h) of sub-section (2) of Section 246 of the Income-tax Act, 1961, in sub-section (1) of Section 11 of the Companies (Profits) Sur-tax, Act, 1964 (7 of 1964) and in sub-section (1) of Section 15 of the Interest-tax Act, 1974 (45 of 1974) and also in respect of such persons or classes of persons as the Board has directed or may direct in future in accordance with provisions of clause (1) of sub-section (2) of Section 246 of the Income-tax Act, 1961.

Charge with Headquarters	Income-tax Wards and Circles	Range of IAC
1	2	3
1. Commissioner of Income-tax (Appeals)-IV, Calcutta.	1. Comp. Dist.-IV (A to G wards) 2. Co-operative Housing Circles 3. Special Circle-II 4. Dist.-II(I) 5. Trust Circle. 6. Survey Circle-I. 7. Non-Resident Circle	1. IAC, Range-II 2. IAC, Range-III 3. IAC, Special I-II. 4. IAC, Range-IX 5. IAC, Range-XVI. 6. IAC, Asstt. Range-IV. 7. IAC, Asstt. Range-XIV 8. IAC, Survey Range-I. 9. IAC, Asstt. Range-V. 10. IAC, Asstt. Range-IV 11. IAC, Range-I.

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Whereas an Income-tax Circle, Ward or District or Range or part thereof stands transferred by this Notification from one charge to another charge, appeals arising out of the assessments made in that Income-tax Ward Circle or District or Range or part thereof and pending immediately before the date of this Notification before the Commissioner of Income-tax (Appeals) of the charge from which that Income-tax Circle, District Ward or Range or part thereof is transferred shall, from the date of this Notification takes effect, be transferred to and dealt with by the Commissioner of Income-tax (Appeals) of the charge to whom the said Ward, Circle or District or Range or part thereof is transferred.

This Notification shall take effect from 1-3-1987.

*Sd/-*  
(Surennder Paul)  
Under Secretary,  
Central Board of Direct Taxes

To  
The Manager,  
Govt. of India Press,  
Mayapuri, New Delhi.

Copy to :

1. The Chief Commissioner (Admn.) and Commissioner of Income-tax, West Bengal-I, Calcutta.
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. The ADI (R&CP) Bulletin, New Delhi.
4. Ad. VI/L.D. Sections.
5. ITC Section.
6. The Joint Secretary and Legal Adviser, Ministry of Law, Chashtri Bhavan, New Delhi.

*Surennder Paul*  
(Surennder Paul)  
Under Secretary  
Central Board of Direct Taxes